

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Jammu)

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**Subject: Rationalization of nomenclature and categorization of cases filed in the High Court of J&K and Ladakh.**

**ORDER**

No: 645 of 2026/RG

Dated: 29.04.2026

In partial modification to the mechanism presently in place notified vide High Court Order No. 1622 dated 08.03.2018, as modified from time to time, Hon'ble the Chief Justice has been pleased to issue following directions:-

- i. The revised case code structure of matters pertaining to cancellation of bail shall be as under in pursuance to the directions rendered by the Hon'ble Court in Bail App No. 48/2026 CrIM (422/2026):

**112 Misc Criminal Cases-CRM(M)**

**112.10 Matters pertaining to cancellation of bail.**

- ii. Streamlining the filing procedure and coding of applications under Section 29-A (5) of the Arbitration and Conciliation Act, 1996:

- a) The distinct case code structure for matters pertaining to the extension of time for making the arbitral award shall be:

**108 Arbitration Petitions-AP**

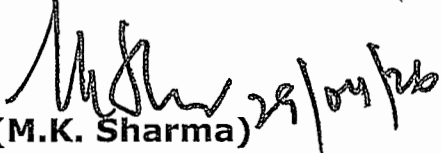
**108.04 Matters pertaining to time limit for an award.**

- iii. Segregating NDPS and CBI matters as an independent category:

- a) The NDPS and CBI matters shall be carved out as a distinct and separate category in the roster of Hon'ble Division Bench-I and Hon'ble Division Bench-II.

- b) The bail applications from NDPS and CBI matters shall be expressly indicated and assigned to the Single Bench in compliance with the direction of the Hon'ble Division Bench order dated 02.02.2026 passed in Bail App No. 11/2026 titled Imam Hussain Ilyas Maltu Vs UT of J&K.

**By Order.**

  
(M.K. Sharma)

**Registrar General**

**Dated:- 29.04.2026**

No:- 19482-501 /RG/GS

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_;  
.....for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Registrar Rules, High Court of J&K and Ladakh, Jammu;
5. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
7. CPC, e-Courts, High Court of J&K and Ladakh, Jammu;  
..... for information.

8. Incharge NIC, High Court of J&K and Ladakh, Jammu/Srinagar for information and uploading the same on the official website of the High Court.
9. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
10. Order File.

  
Registrar General